

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

PETITION NUMBER : CP/60/2016

NAME OF THE APPLICANT : HEALKRAFT PHARMA INDIA PVT LTD

UNDER SECTION : 230

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|------------------------|-------------------|-------------|-----------|
| REPRESENTATION BY WHOM | | | |

K. RAMASAMY

Counsel for Petitioner

G.V. Mohan

G.V. MOHAN KUMAR

**In the National Company Law tribunal
Single Bench, Chennai**

CP/60/CAA/2017

**In the matter of Scheme of Arrangement
Between
M/s. Healkraft Pharma (India) Private Limited
And
Its Shareholders**

Order delivered on: 12.07.2017

For the Petitioner: K. Ramasamy, Advocate

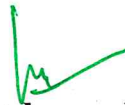
Per: K. Anantha Padmanabha Swamy, Member (J)

ORDER

1. Under Consideration is a Company Petition No. CP/60/CAA/2017 filed under section 230 of the Companies Act 2013, pertaining to the proposed Scheme of Arrangement. The Petitioner Company is Healkraft Pharma (India) Private Limited having its Registered Office at 1-A, Owners' Court, No.22, Montieth Lane, Egmore, Chennai – 600 008.
2. In relation to the Prayer made by the Petitioner Company in CA/33/CAA/2017, this Bench vide Order dated 25.04.2017 ordered to dispense with the meeting of the Equity Shareholders.
3. While disposing the Company Application, the Petitioner Company was directed to present the Company Petition. Before approving the Scheme, it is very much required issuing notices to the concerned statutory authorities, therefore, the Registry is directed to issue notice to the Regional Director, Ministry of Corporate Affairs, RoC and Income Tax Authorities. In this

case, there is no requirement to issue notice to RBI, SEBI, BSE, NSE, CCI or other sectorial regulators. The authorities shall within the period of 30 days from the date of the receipt of the notice, make representation to this bench. The copy of such representation shall simultaneously be sent to the Petitioner Company and in case no representation is received within the stipulated period of 30 days by this bench, it shall be presumed that the authorities have no representation to make on the proposed Scheme of Arrangement.

4. The Publication of notice shall be made in the newspapers one in English “Business Standard” (Local Edition) and another in Tamil “Malai Malar” (Local Edition), not less than 30 days before the date fixed for the hearing. The Petitioner Company is directed to display the notice on the notice board at its registered office and the Registry is also directed to display the notice on the board of this Tribunal.
5. The Petitioner Company is directed to present the Company petition on or before 14.08.2017.



K. Anantha Padmanabha Swamy, Member (J)